

(Open Court)

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH,

ALLAHABAD

Dated: Allahabad this the 1st Day of June 2000.

Coram:-Hon'ble Mr. S.K.I. Naqvi, J.M.

Hon'ble Mr. M.P. Singh, A.M.

Original application No. 755 of 96

1. Union of India through the
General Manager, Northern Railway,
Baroda House, New Delhi.
2. Divisional Railway Manager,
Northern Railway, Ambala.
3. Station Superintendent,
Northern Railway,
Saharanpur.

... Applicants

Counsel for the applicants= Sri Prasant Mathur

VERSUS

1. Shri Om Prakash, S/o Shri Gunanand,
Retired Guard (Goods), R/o 378,
Gali No. 13, Gandhi Colony, Muzafarpur.
2. The Commissioner,
Workmen's Compensation,
Sahranpur.
3. Assistant Labour Commissioner,
Mujafarnagar.

... Respondents

Counsel for the respondents= Sri S.K. Srivastava

(By Hon'ble Mr. S.K.I. Naqvi, J.M.)

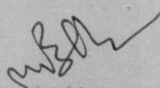
ORDER

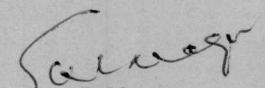
(By Hon'ble Mr. S.K.I. Naqvi, J.M.)

Sri P. Mathur, learned counsel for the applicant mentions that petition has been filed by the Union of India against the impugned order dated 30/11/94 passed by Commissioner Workmen Compensation Act at Saharanpur, In case no. 18 of 1994 On Prakash versus General Manager, Northern Railway, Ambala Cantt., Ambala and others, awarding a compensation ^{to} ~~appearing~~ of the tune of Rs. 79,900. In view of the judgement by the Hon'ble Apex Court as reported in judgement today 1995 the volume 27 Supreme Court page 522 K.P. Gupta versus as Controller Printing and Stationary, This tribunal has no jurisdiction to decide the dispute as per this O.A. and therefore petition is dismissed as not maintainable. We agree with the above submission of Sri P. Mathur, learned counsel for applicant and application is dismissed as not maintainable being beyond the jurisdiction of this tribunal. The learned counsel for the applicant submits that and we agree that writ remedy before Hon'ble High Court ^{maybe} ~~is~~ available to the applicant.

2. The O.A. is dismissed.

3. No order as to cost.


A.M.


J.M.

/T. Joshi/